

(19) Copy of the Annual Account (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1994-95, together with Audit Report thereon.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

[Placed in the Library. See No. LT.-348/96]

(21) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 1994-95, together with Audit Report thereon.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the audited Accounts of the National Council for Teacher Education, New Delhi, for the year 1994-95.

(22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

[Placed in the Library. See No. LT.-349/96]

(23) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1993-94, together with Audit Report thereon.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at 23 above.

[Placed in the Library. See No. LT.-350/96]

(25) (i) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1994-95 together with Audit Report thereon.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

[Placed in the Library. See No. LT.-351/96]

(27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 1994-95.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Delhi, for the year 1994-95.

[Placed in the Library. See No. LT.-352/96]

(28) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 1994-95, together with Audit Report thereon, under sub-section (4) of section 23 of the Institute of Technology Act, 1961.

(29) Statement (Hindi and English versions) Showing reasons for delay in laying the papers mentioned at (27) and (28) above.

[Placed in the Library. See No. LT.-353/96]

(30) A copy of the Uttar Pradesh Universities (Amendment) Act, 1996 (President Act No.4 of 1996) published in Gazette of India dated the 6th January, 1996 under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1995.

[Placed in the Library. See No. LT.-354/96]

(31) (i) A copy of the Annual Report (Hindi and English versions) of the Primary Education Development Society of Kerala, Trivandrum, for the year 1994-95, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the primary Education Development Society of Kerala, Trivandrum, for the year 1994-95.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

[Placed in the Library. See No. LT.-355/96]

General Reserve Engineer Force Group 'C' and Group 'D' Recruitment (Amendment) Rules, 1996 and statement showing reasons for delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.M. SOMU) : Sir, I beg to lay on the Table-

(1) A copy of the General Reserve Engineer Force Group 'C' and Group 'D' Recruitment (Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. G.S.R.247 in Gazette of India dated the 8th June, 1996 issued under proviso to article 309 of the Constitution.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in the Library. See No. LT.-356/96]

12.03 hrs.

ASSENT TO BILLS

[English]

SECRETARY-GENERAL : Sir, I lay on the Table the following eight Bills passed by the Houses of Parliament during the Current Session and assented to by the

President since a report was last made to the House on the 11th June, 1996 :-

1. The Appropriation (No.2) Bill, 1996:
2. The Appropriation (Vote on Account) No.2 Bill, 1996:
3. The Appropriation (Railways) No. 3 Bill, 1996:
4. The Supreme Courts and High Court Judges (Conditions of Service) Amendment Bill, 1996:
5. The Industrial Disputes (Amendment) Bill, 1996:
6. The Employees' Provident Fund and Miscellaneous Provisions (Amendment) Bill, 1996:
7. The Arbitration and Conciliation Bill, 1996: and
8. The Building and Other Construction Workers' Welfare Cess Bill, 1996.

[English]

(Interruptions)

SHRI MANORANJAN BHAKTA (Andman and Nicobar Islands) : Mr. Speaker, Sir, today, it is the birthday of Mother Teresa. She is ailing, and she is under treatment. Let us pray for her quick and speedy recovery.

MR. SPEAKER : On behalf of the House, I wish her a speedy recovery.

(Interruptions)

SHRI P.R. DASMUNSI (Howrah) : A large number of people were killed in this Amarnath tragedy. But the Governor including all his officers were here in Delhi for the last three days. What was the Government doing in Delhi for the last three days?...*(Interruptions)* I sent three communications...*(Interruptions)*

[Translation]

PROF. RASA SINGH RAWAT (Ajmer) : Hon. Speaker, Sir, we have an adjournment motion on it.

SHRI GULAM RASOOL KAR (Baramulla) : The Government should have come forward itself and made a statement.

[English]

SHRI SURESH KALMADI (Pune) : Sir, the Amarnath tragedy is a very serious issue and that must be discussed here.

MR. SPEAKER : Please sit down. Well, hon. Members, I have received a number of notices on this unfortunate incident in Amarnath. I had referred to it during the obituary reference. We should find out a way

to discuss about this. In fact, as I said, I have received a lot of notices. I will allowed one by one to speak on this. Let us not go into the debate now because we will find out a way to discuss about it.

SHRI MANORANJAN BHAKTA : Mr. Speaker, Sir, kindly say something about Mother Teresa. She is undergoing treatment in a Calcutta Hospital.

MR. SPEAKER : Yes, I think, on behalf of the House, we will wish her a speedy recovery.

12.05 hrs.

RE: TRAGEDY DURING AMARNATH YATRA

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Hon. Speaker, Sir, I am sorry. In this morning where you have expressed condolences on the death of a former hon Member, you have also expressed condolences on the death of these people who went on a pilgrimage to Amarnath. But the question is not only to express condolences, we want to express our resentment. Is it fury of nature or some sort of human failure is involved in it? Therefore, we have given adjournment motion in this respect. Our adjournment motion fulfil all the conditions of rules. It is also important under which rules discussion will take place. We would like to stress and request you to allow us to move adjournment motion and given an opportunity to criticise the Government.

[English]

SHRI JASWANT SINGH (Chittorgarh) : Mr. Speaker, Sir, I do wish to emphasise why we have moved an adjournment Motion. The Leader of the Opposition has pointed out one thing. In fact, it is very unusual and exceptional that the Chair expresses collective grief and conveys collective condolence from the chair itself. One such occasion was today when you are persuaded to do it of your own. We had also pleaded with you that such collective expression of grief be expressed by this House. There are no other reasons to seek an Adjournment Motion. This in itself would amount to conceding our demand that our Motion for Adjournment be admitted.

As the Motion itself says, it is a grim human tragedy of unprecedented dimensions. In turn, what are these dimensions? That is why, this is directly related to the question why and Adjournment Motion should be accepted. Till today, as of now, even while we are discussing this, over 150,000 pilgrims have been abandoned to their fate in a mountainous terrain in most adverse weather conditions. Of the almost 350 kms. of road and track, at least a hundred Kilometres of that is purely mountainous track. We are not unmindful of certain other things. Our complaint is not about the